

**BEFORE THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH, AT HYDERABAD**

**CA No. 20 of 2010**

**In**

**CP No. 27/2009**

**(TP No.37/HDB/2016)**

**Date of Order: 17.11.2016.**

**Between:**

1. Om Shiv Shakti Iron Industries Private Limited  
19-2-226, Miralam Tank Road,  
Bahaurpura, Hyderabad-500064

...Applicant

**AND**

1. Mr. Arun Kumar Kedia  
Plot No.370, Road No.24,  
Jubilee Hills, Hyderabad-500034

2. Arun Kumar Kedia (HUF)  
Represented by its Karta

Mr. Arun Kumar Kedia  
Plot No.370, Road No.24,  
Jubilee Hills, Hyderabad-500034

3. Mrs. Seem Kedia  
Plot No.370, Road No.24,  
Jubilee Hills, Hyderabad-500034

...Respondents

**Counsel for Applicant:**

**Shri L Ravichander  
Shri Milind Gokhale**

**Authorised representative for Respondents:**

**Shri S. Chidambaram, PCS**

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OF THE ORIGINAL**



**CORAM:**

Hon'ble Mr. Rajeswara Rao Vittanala, Member (J)

Hon'ble Mr. Ravikumar Duraisamy, Member (T)

**ORDER**

**(As per Rajeswara Rao Vittanala, Member (J))**

1. This application was initially filed before the Hon'ble Company Law Board, Chennai Bench, Chennai. Since the NCLT Hyderabad Bench has been constituted for the cases pertaining to the States of Andhra Pradesh and Telangana, the case is transferred to Hyderabad Bench. Hence, we have taken the case on records of NCLT, Hyderabad Bench and deciding it.
2. The Company Application bearing No. CA No.20 of 2010 has been filed by the respondent of main CP by seeking to modify the order dated 31-03-2009 and permit the company to allot shares to investors in accordance with the share value and pass such other order (s) as are deemed fit and proper in the circumstances of the case.
3. Heard Shri L. Ravichander, Senior Counsel for applicant and Shri S. Chidambaram, PCS for respondents.
4. The Learned Senior Counsel for the Applicants/Respondents submits that he would be satisfied, if the main Company Petition is taken up for final hearing by fixing a specified date.





5. In view of the above circumstances, CA No. 20 of 2010 is disposed of by directing to post the Company Petition for final hearing on 30.11.2016
6. Both the representatives agreed that they will not seek any further adjournments on 30.11.2016

Sd/-

**RAVIKUMAR DURAISAMY**  
**MEMBER (TECH)**

Sd/-

**RAJESWARA RAO VITTANALA**  
**MEMBER (JUDL)**

*V. Annapoorna*

**V. ANNA POORNA**  
**Asst. DIRECTOR**  
**NCLT, HYDERABAD - 68**

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